

Dr. V. K. R. V. Rao: I beg to lay a copy of the statement on the Table. [Placed in Library. See No. LT-928/67].

Shri Hem Barua: The questions can be asked tomorrow.

Mr. Speaker: All right. We will have it tomorrow

Shri Kanwar Lal Gupta (Delhi Sadar): It should be taken up today. Tomorrow we can have another Calling Attention Notice.

Mr. Speaker: Then we can take it up today evening at 6 O'clock.

Shri Hem Barua: That would be too late. I do not sit up to that time.

Shri Kanwar Lal Gupta: Why not take it up at 5 30 p.m.?

Mr. Speaker: There are only five names. It will not take much time. So, why take it so early as 5 30 p.m.? We will take it up at 6 O'clock. It will take only 5 minutes or so.

12.24 hrs.

RE QUESTION OF PRIVILEGE

MISREPORTING OF LOK SABHA PROCEEDINGS BY CERTAIN NEWSPAPERS

Shri C. K. Bhattacharyya (Raiganj): Sir, I want to raise a matter of privilege in regard to the misreporting of my speech on the 4th July, 1967 by UNI and the *Indian Express*. While I did not refer to gherao at all, this report states I had supported gherao.

Dr. Ranen Sen (Barasat): You can now support it.

Shri C. K. Bhattacharyya: This is a news agency report and it might have been circulated to different places. Already I have received several complaints from different places as to why I have supported gherao in the way I have been reported to have done in that particular report. I have submitted the paper to you and when you would go through that you would find that

words have been put into my mouth which I could not utter and which I could not think of uttering.

Shri Umanath (Pudukkottai): Unconsciously it might have come in.

Shri C. K. Bhattacharyya: I feel that it is a serious matter and I want to bring it to your notice by raising it in this House. I request that the matter be referred to the Privileges Committee for further investigation into the matter.

Mr. Speaker: If it is wrong reporting, it may be by mistake or something like that; therefore, we should write to the editor. He may correct it or do something

Shri Surendranath Dwivedy (Kendrapara): It can be corrected

श्री छट, बिहारी बा. चंय (बलर मपुर)
नेम्बर ने जो कुछ कहा है वह, जो मैं छत्र
जायेगा धीर छप्पन हो जायगा।

Mr. Speaker: It is better that we write to them. We have written in the past also.

12.26 hrs.

RE MOTION FOR ADJOURNMENT AND CALLING ATTENTION NOTICE

Shri Madhu Limaye rose—

Mr. Speaker: I have received notice of an adjournment motion and also calling-attention and I am looking into the matter. Therefore it need not be raised now. It is being looked into by me and, therefore, there is no point in raising it now.

श्री मधु लिमये (मुंबई) : दिवस तो
बताइए।

Mr. Speaker: It is not necessary; I have not disallowed it. Any notice that has come is still pending with me. Both are there and I do not know which I will admit; they are pending with me.

श्री मधु लिम्बे : मिनी पर्स के बारे में है ।

12.27 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 938 published in Gazette of India dated the 24th June, 1967, under section 159 of the Customs Act, 1962. [Placed in Library, See No LT-926/67].

REPORT AND AUDITED ACCOUNTS OF COCHIN REFINERIES AND REVIEW BY GOVERNMENT

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): Sir, I beg to lay on the Table—

- (i) A copy of the Report of the Cochin Refineries Limited, for the period 1st April, 1966 to 31st August, 1966, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956
- (ii) Review by the Government on the working of the above Company [Placed in Library. See No LT-927/67].

12.28 hrs.

DEMANDS FOR GRANTS, 1967-68—
contd.

MINISTRY OF HOME AFFAIRS—contd.

Mr. Speaker: The House will now take up further discussion and voting on Demands for Grants relating to

the Ministry of Home Affairs. We have almost finished the whole time allotted for the Demands of the Ministry of Home Affairs, but it seems that it has been announced that the hon. Minister will reply at 3 p.m. That means, we have still 1½ hours for some more Members to speak.

The complaint of the Congress Members is that they have not got the full quota of their time. Therefore, a few of them also can speak; I do not know who. The list from the Congress Benches will come and then they will begin speaking. By the time I see the list, I would request Shri Sequeira to speak for five minutes, exactly five minutes.

Shri Seshyan (Kumbakonam): Out of 1½ hours you can give him ten minutes

Mr. Speaker: He wants five minutes only

Shri Sequeira (Goa, Daman and Diu) Mr Speaker, Sir, in Goa this Government accepted the right of the people to decide their political future, by sponsoring the Opinion Poll and by accepting the clear verdict as binding, yet, the same Government has stepped in, deliberately, in the same place to upset the political balance decreed by the same people by appointing two members to the Goa Assembly

During the debate on the Union Territories Act, the Government assured Parliament that the power to nominate would be used only to give representation to the weaker sections. In the recent election the people returned the Government with a razor thin majority of one. There are 15 members in the ruling party, plus the Speaker and 14 in the Opposition—12 of the Opposition party and two independents. Yet, I have this on authority from a leading member of the Maharashtrawadi Gomantak Party, when the Chief Minister approached the Home Minister, and mentioned to

*Moved with the recommendation of the President.